

SPM & ND

6.4.90

Mr. M. V. Thamban for the applicant

Mr. P. V. Madhavan Nambiar, for respondents.

Heard learned counsel for both the parties.  
Admit. The learned counsel for the respondents  
undertakes to file counter affidavit within two  
weeks with copy to the learned counsel for the  
applicant who undertakes to file rejoinder if, any  
within a week thereafter. List for final hearing  
before the Division Bench on 26.4.90 till which  
date the impugned order in so far as the transfer  
of the applicant is concerned be kept in abeyance.

*of is signed  
M*

2. The Registry may communicate this order to the  
first respondent, at the cost of the applicant as prayed  
for by his learned counsel, by wire.

6.4.90

*M. S. S.*

26-4-90

SPM & AVH

Mr MV Thamban for applicant

Mr Aboobacker proxy counsel for respondents

The learned counsel for the applicant appears  
and states that the applicant does not wish to press  
this application any ~~more~~ further. The learned counsel  
for the respondents also is present. On the basis of  
the statement made by the learned counsel for the  
applicant, we close this application as not pressed.

*M. S. S.*

26-4-90